

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No. 623/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th December 2017, 10.30 A.M

Name of the Company	Sushil Kumar Ganeriwala -Vs- Chinamara Properties Pvt Ltd & Ors.		
Under Section	241		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. RATNANKO BANERJEE, Sr. Adv.
 2. SWAPNA CHOUBEY, Adv.
 3. CS TANVEE
- } Respondents.
- Tanvee
13/12/17

1. CS. Sanjay Kumar Gupta (Pcs)
 2. CS. Rohit Kumar Keshri (Pcs)
 3. CS. Rahul Parashampuria (Pcs)
- } PETITIONERS.
- Rohit Keshri
14/12/17

ORDER

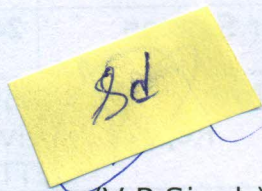
Ld. Counsel for the petitioners and the respondent are present.

This company petition has been filed on the ground of oppression and mismanagement. Petitioner has filed affidavit of service, which may be taken on record. It appears that respondent no. 3 has refused to take service of notice. On the basis of the refusal, service on the respondent no. 3 is declared sufficient. All other respondents have been served notice.

Reply may be filed within 4 weeks with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

List it on 20/02/2018. No case for interim order is made out.


(Jinan K.R.)
Member (J)


(V.P. Singh)
Member (J)